

VI

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 360 দিশপুৰ, বুধবাৰ, 8 মে', 2002, 18 বহাগ 1924 (শক)

No. 360 Dispur, Wednesday, 8th May, 2002, 18th Vaisakha, 1924 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 8th May, 2002

No. LGL.18/2002/6.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VI of 2002

(Received the assent of the Governor on 1st May, 2002)

THE ASSAM CONTINGENCY FUND (AUGMENTATION OF CORPUS) ACT, 2002

AN
ACT

to augment the corpus of the Contingency Fund of the State of Assam.

Preamble.

Whereas it is expedient to augment the corpus of the Contingency Fund of the State of Assam;

It is hereby enacted in the Fifty-third Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 2002.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force on the 1st day of April, 2002.

Further payment to the Contingency Fund.

2. There shall be paid by the State Government into the Contingency Fund of State of Assam a further sum of thirty-five crores of rupees out of the revenues of the State of Assam for the financial year 2002-2003.

S. K. SINHA,
GOVERNOR OF ASSAM.

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.